

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

FRIDAY, THE EIGHTH DAY OF NOVEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE

IA No.1 OF 2024

IN

ARBITRATION APPLICATION NO: 80 OF 2024

Between:

Sree Venkataraya Builders Private Ltd., A company incorporated under the companies Act, 1956, having its Regd. Office at 12-23-1, Old Town Industrial Area, Tanuku, West Godavari District, represented by its Director, Smt. Rukmini Mullapudi, W/o. Rushyant Mulpuri, Aged about 29 years, Occupation. Director, R/o. Flat No.F-4, H.No.8-2-309/1-8, Trendset Vantage, Road No.14, Banjara Hills, Hyderabad.

...PETITIONER/APPLICANT

AND

M/s. M/s. Kausalya Infra Projects Pvt. Ltd., (Formerly known as Kausalya Shelters Pvt. Ltd.) A Company incorporated under the Companies Act, 1956, Having its registered office at Plot.No.8, 2nd Floor, Dharma Reddy Colony, Phase -I, K.P.H.B, Hyderabad-500085 and its corporate office at Kapil Towers, 15th Floor, Nanakramguda, Gachibowli, Hyderabad - 500 032, Represented by its Chairman, Sri D.Ravinder Rao S/o. Chokka Rao, Aged about 50 years, Occupation. Business, R/o. Madhupala Enclave, Akber Road, Secunderabad-500 009.

...RESPONDENT/RESPONDENT

Petition under Section 151 CPC 1908 R/W Section 19 and 11 R/W 15(2) of the Arbitration and Conciliation Act, 1996 praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to extend the time for disposal of Arb OP No.76/2024 by three weeks after service of notice to respondent Nos. 2 to 4 therein for proper adjudication of the above matter on merits in accordance with law.

Counsel for the Petitioner : Sri. M V Durga Prasad

Counsel for the Respondent : Sri Bankatlal Mandhani

The Court made the following: ORDER

Mr. M.V. Durga Prasad, learned counsel appear for the applicant.

Mr. Ghanshyamdas Mandhani, learned counsel appears for Mr. Bankatlal Mandhani, learned counsel for the respondent.

Heard on I.A. No. 1 of 2024, an application seeking extension of time for disposal of Arbitration O.P. No. 76 of 2024.

After hearing the learned counsel for the parties and for the reasons assigned in the application, duly supported by an affidavit, time for disposal of Arbitration O.P. No. 76 of 2024 is extended for a period of two (2) Weeks from today.

Accordingly, the aforesaid Interlocutory Application is disposed of

Sd/- K. SRINIVASA RAO
JOINT REGISTRAR

//TRUE COPY//


SECTION OFFICER

To,

1. One CC to Mr. M.V. Durga Prasad Advocate [OPUC]
2. One CC to Mr. Bankatlal Mandhani, Advocate [OPUC]
3. Two CD Copies

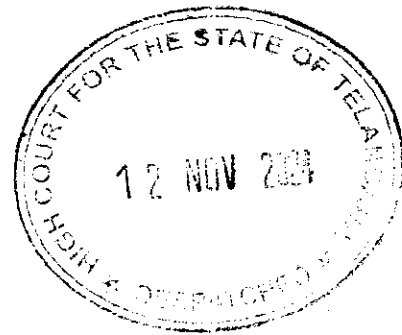
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HIGH COURT

DATED:08/11/2024

ORDER
IA. No. 1 of 2024
IN
ARBAPPL.No.80 of 2024



I.A. IS DISPOSED OF

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